



2026:AHC:48269-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 53 of 2026

Manish Kumar

.....Petitioner(s)

Versus

State Election Commission U.P. and 4 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ramesh Upadhyay, Sr. Advocate, Parvez Iqbal Ansari, Rajan Upadhyay,
Counsel for Respondent(s)	:	Meenakshi Singh, A.C.S.C., Prakhar Saran Srivastava

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE

HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition has been filed by the petitioner purportedly in public interest seeking to question the continuance of respondent no. 5 as Booth Level Officer (BLO) of village Manajeet, Block Ranipur, District - Mau.
2. Submissions have been made that despite the repeated representations against the working of the said BLO and orders passed by the competent authority for his removal, he was removed for a short period and again reappointed, which was not justified.
3. Instructions were directed to be obtained by the respondents wherein initially instructions were produced to indicate that the respondent no. 5 has been discharged from his duties as BLO, however, when it was pointed out that he has again been reappointed, fresh instructions were sought.
4. Instructions have now been produced wherein after giving out the series of orders passed whereby the respondent no. 5 was repeatedly reintroduced as BLO after short span of time for various reasons, wherein the newly appointed BLO had either refused to take charge and/or for other reasons, now on 16.02.2026 one Praduman Mishra has been appointed as BLO for the said Gram Panchayat Manajeet.
5. In view of the above fact situation, wherein the respondent no. 5 has

since been discharged from his duties as BLO and a fresh appointment has taken place, the petition has been rendered infructuous. The same is, therefore, dismissed as having become infructuous.

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

March 10, 2026
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